

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 22
(IB)-419(PB)/2018

IN THE MATTER OF:

Indian Overseas Bank

.... Petitioner

v.

M/s. Pearl Vision Pvt. Ltd.

.... Respondent

Order U/s. 7 of (IBC) in Liq

Order delivered on 29.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Adv. Mayuri Raghuvanshi, Adv. Vyom Raghuvanshi, Adv. Akanksha Rathore, Mr. Anil Kumar
For the IOB : Adv. Asmita Kumar
For the Applicant : Adv. Sahil Chandra, Adv. Parth Tiwari in IA-3075/2023
For ED : Mr. Zoheb Hossain, Spl. Counsel, ED, Vivek Gurnani Adv, Radhika Puri, Adv, Antik Majumder, Adv, Vivek Gaurav, Adv,

ORDER

IA-3075/2023, IA-2866/2020

Due to paucity of time, we are unable to take up the matter. At request and by consent, list the matter on **14.05.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

29.04.2024
Lalit